

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1056 of 2019 &**  
**I.A. No. 4033, 4303 of 2019**

**IN THE MATTER OF:**

**Rajesh Goyal**

**...Appellant**

**Vs**

**Babita Gupta & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Sunil Kumar, Sr. Advocate with Mr. Chandra Shekhar, Mr. Vivek Kohli, Mr. Aman Anand, Mr. Parth Kaushik, Advocates.**

**For Respondents: Mr. Arun Kathpalia, Sr. Advocate with Mr. Sumesh Dhawan, Advocate for Indiabulls.**

**Mr. Amandeep Singh, Advocate for Association of Home Buyers.**

**Mr. Praful Jindal, Advocate for Home Buyers (I.A.4303/2019).**

**Mr. Rajesh Gupta and Mr. Anubhav Mehrotra, Advocates for Home Buyers (I.A.20/2020).**

**Ms. Ananya Mohan, Advocate.**

**ORDER**

**20.01.2020:** Learned counsel for the Resolution Professional is allowed time till 22<sup>nd</sup> January, 2020 to file affidavit giving details of stand taken by the allottees and will specifically state as to what is total number of allottees, how many responded pursuant to the notice and decisions taken by one or other Group of Allottees. The Appellant is allowed to file a fresh affidavit in terms with the agreement, if any, reached with one or other group of allottees and also give time frame in which he intends to clear debt of Financial Creditor/ Indiabulls Commercial Credit Pvt. Ltd.

Post this appeal 'for orders' before first bench on **29<sup>th</sup> January, 2020** on the top of the list.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*